

The revision of tram fares is under the consideration of the West Bengal Government.

12 hrs.

**CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE**

**SUPREME COURT JUDGEMENT OF PUNJAB
APPROPRIATION ACT, ETC.**

श्री मधु सिन्घे (मुसोर): अध्यक्ष महोदय, मैं विसम्बन्धीय लोक महत्सव के निम्नलिखित विषय की ओर गृह-कार्य मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें :—

“पंजाब विनियोग अधिनियम इत्यादि के बारे में उच्चतम न्यायालय का फैसला और उसके बारे में भारत सरकार की प्रतिक्रिया।”

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Mr. Speaker Sir, Government have seen press reports of the judgement delivered by the Supreme Court of India on July, 30, 1968 in the civil appeal State of Punjab vs. Satyapal Dang. Steps are being taken to obtain a copy of the judgement.

Sir, you will recall that I had informed the House on May, 10, 1968, that the High Court of Punjab and Haryana had held that the Punjab Appropriation Acts of 1968 were *ultra vires* of the Constitution and hence not valid. The Government of Punjab had appealed against the judgement of the High Court. According to information received from Government Counsel, the Supreme Court was pleased to hold that action of the Governor in proroguing the House and issuing the Ordinance to regulate the procedure in the Houses of the Legislature of the State in relation to financial business was legal and proper and was necessary for the

functioning of the Constitutional machinery.

The Government of India trust that, in view of the authoritative interpretation of certain provisions of the Constitution, controversies concerning the scope and import of those provisions will be set at rest.

श्री मधु सिन्घे: अध्यक्ष महोदय, स्वयं गृह-मंत्री जी ने कहा है कि उनके पास भी फैसले की प्रति नहीं है। हम उस जजमेंट के बारे में चर्चा नहीं करना चाहते हैं। यदि वह दो तीन दिन में उस फैसले की प्रति प्राप्त करें और हमें भी दें, तो हम सरकार की नीति के बारे में सफ़ाई के तौर पर कुछ पूछना चाहेंगे।

MR. SPEAKER: You are right. We shall take it up a few days later. There is no hurry about it. The Calling Attention is postponed because copies of the judgment are not there.

12.03 hrs.

RE. CALLING ATTENTION NOTICES

MR. SPEAKER: Before I take up some other business, I would like to tell the House one or two points about my own difficulties. I receive a A number of calling attention notices every day—30 or 40 is the average per day. Many of them relate to strikes on the spot. It may be in a hospital, industry or somewhere else. In a huge country like ours, there are a number of strikes in different corners of the country. After all, hon. members want information. If they want information, I think a short notice question would be more appropriate than a calling attention. Today for instance about the strikes I have received about half a dozen calling attention notices. I cannot possibly admit all of them. When something more important comes, I admit it. On one or two occasions I do admit this also if it is an all-India strike. But if I admit calling attention notices